

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.61/MP/2023**

- Subject : Petition under Section 79 including Section 79(1)(b), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 for seeking recovery of (i) delayed payment interest towards failure of the Respondent No. 1 to pay the invoices/ bills for supply of power within the stipulated contractual timeframe; and (ii) compensation along with interest towards failure of the Respondent No. 1 to off-take the minimum quantum of power in terms of the short-term contracts for the relevant period.
- Date of Hearing : **13.9.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : IL&FS Tamil Nadu Power Co. Ltd. (ITPCL)
- Respondents : NTPC Vidyut Vyapar Nigam Limited and Anr.
- Parties Present : Shri Hemant Singh, Advocate, ITPCL  
Shri Chetan Garg, Advocate, ITPCL  
Ms. Lavanya Panwar, Advocate, ITPCL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that, vide Record of Proceedings for the hearing dated 10.5.2023, notice was issued to the Respondents in the matter. However, the Respondents have neither entered the appearance nor filed any reply in the matter. Learned counsel for the Petitioner submitted that one last opportunity may be granted to the Respondents to file their respective replies.

2. Considering the above submissions, the Commission deemed it appropriate to afford one last opportunity to the Respondents to file their reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
3. The Petition will be listed for hearing on **15.11.2023**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**